

Sixteenth Loksabha

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Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): I beg to lay on the Table:

- (1) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Tubular Fluorescent Lamps) Regulations, 2018 published in Notification No. BEE/S&L/TFL/63/2017-18 in Gazette of India dated 9th March, 2018.
- (2) The Energy Conservation Building Code Rules, 2018 published in Notification No. G.S.R. 168(E) in Gazette of India dated 13th February, 2018.
- (3) The Bureau of Energy Efficiency (Manner and Intervals of Time for Conduct of Energy Audit of Commercial Buildings or Establishments) Regulations, 2018 published in Notification No. B/DC/EA-2017(E) in Gazette of India dated 21st February, 2018...
(*Interruptions*)

(Placed in Library, See No. LT 9128/16/18)

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) राष्ट्रीय ग्रामीण सड़क विकास एजेंसी, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) राष्ट्रीय ग्रामीण सड़क विकास एजेंसी, नई दिल्ली के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

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(3) (एक) काउंसिल फॉर एडवांसमेंट ऑफ पीपुल्स एक्शन एंड रूरल टैक्नोलोजी, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) काउंसिल फॉर एडवांसमेंट ऑफ पीपुल्स एक्शन एंड रूरल टैक्नोलोजी, नई दिल्ली के वर्ष 2016-2017 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
(व्यवधान)

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संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदया, मैं श्री जयंत सिन्हा की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)—
 - (एक) पवन हंस लिमिटेड, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
 - (दो) पवन हंस लिमिटेड, नई दिल्ली के वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

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- (3) वायुयान अधिनियम, 1934 की धारा 14 क के अंतर्गत वायुयान (छठा संशोधन) नियम, 2017 जो 29 जून, 2017 के भारत के राजपत्र में अधिसूचना संख्या सा. का. नि.721 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।...(व्यवधान)

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THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER
DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf
of Shri Babul Supriyo, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and
English versions) under sub-section (1) of Section 619A
of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of
the Hindustan Cables Limited, Kolkata, for the year 2016-2017.
- (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the
year 2016-2017, along with Audited Accounts and comments of
the Comptroller and Auditor General thereon.

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- (b) (i) Statement regarding Review by the Government of the working of
the Instrumentation Limited, Kota, for the year 2016-2017.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year
2016-2017, along with Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (1) above... (Interruptions).

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THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2016-2017, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above... (Interruptions)

(Placed in Library, See No. LT 9135/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 3594(E) published in Gazette of India dated 15th November, 2017, declaring highways, mentioned therein, as new National Highways.
- (ii) S.O. 3718(E) published in Gazette of India dated 23rd November, 2017, declaring highways, mentioned therein, as new National Highways.
- (iii) S.O. 3807(E) published in Gazette of India dated 5th December, 2017, declaring new National Highways, mentioned therein, under Bharatmala Pariyojana.
- (iv) S.O. 3808(E) published in Gazette of India dated 5th December, 2017, declaring new National Highways, mentioned therein, under Bharatmala Pariyojana.
- (v) S.O. 3866(E) published in Gazette of India dated 12th December, 2017, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (vi) S.O. 3867(E) published in Gazette of India dated 12th December, 2017, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the function relating to the development and maintenance of the stretches, mentioned therein.
- (vii) S.O. 3926(E) published in Gazette of India dated 19th December, 2017, entrusting the stretches of National Highway No. 330 in the State of Uttar Pradesh, to National Highways Authority of India.
- (viii) S.O. 3927(E) published in Gazette of India dated 19th December, 2017, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (ix) S.O. 4043(E) published in Gazette of India dated 26th December, 2017, declaring new National Highways, mentioned therein, in the State of Gujarat.
- (x) S.O. 4007(E) published in Gazette of India dated 22nd December, 2017, declaring new National Highways, mentioned therein, in the State of Tamil Nadu.
- (xi) S.O. 4008(E) published in Gazette of India dated 22nd December, 2017, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xii) S.O. 06(E) published in Gazette of India dated 2nd January, 2018, declaring new National Highways, mentioned therein, in the State of Tamil Nadu.
- (xiii) S.O. 88(E) published in Gazette of India dated 5th January, 2018, declaring new National Highways, mentioned therein, in the State of Punjab.
- (xiv) S.O. 541(E) published in Gazette of India dated 6th February, 2018, declaring new National Highways, mentioned therein, in the State of Maharashtra.
- (xv) S.O. 542(E) published in Gazette of India dated 6th February, 2018, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xvi) S.O. 547(E) published in Gazette of India dated 7th February, 2018, entrusting the stretches, mentioned therein, of National Highway No. 316A to National Highways Authority of India.
- (xvii) S.O. 646(E) and S.O. 647(E) published in Gazette of India dated 13th February, 2018, entrusting the stretches, mentioned therein, of new National Highways, in the State of Madhya Pradesh to National Highways Authority of India.
- (xviii) S.O. 812(E) published in Gazette of India dated 27th February, 2018, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.

- (xix) S.O. 813(E) published in Gazette of India dated 27th February, 2018, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xx) S.O. 814(E) published in Gazette of India dated 27th February, 2018, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xxi) S.O. 896(E) published in Gazette of India dated 1st March, 2018, declaring new National Highways, mentioned therein, in the State of Tamil Nadu.
- (xxii) S.O. 897(E) published in Gazette of India dated 1st March, 2018, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xxiii) S.O. 1004(E) published in Gazette of India dated 6th March, 2018, regarding rates of fees to be recovered from the users of National Highway No. 765 in the State of Telangana.
- (xxiv) S.O.1028(E) published in Gazette of India dated 9th March, 2018, regarding rates of fees to be recovered from the users of National Highway No. 3 in the State of Madhya Pradesh...(*Interruptions*)

(Placed in Library, See No. LT 9136/16/18)
